# Voting age

offices have to perform postal delivery duties on holidays also, like regular postmen, the Extra Departmental Delivery Agents do not get any overtime allowance while the postmen are entitled to get Rs. 9/- as Overtime Allowance; and

Written Answers

(b) if so, what steps Government propose to take to remove this discrimination?

THE MINISTER OF STATE THE MINISTRY OF COMMUNICA-TIONS (SHRI YOGENDRA MAK-WANA): (a) The Extra Departmental Delivery Agents working in Department delivery Sub-Post Offies where no post of Postmen is sanctioned have to perform one delivery of paid articles only The EDDAs in such cases are not entitled to overallowance. The Department have already issued instructions that EDDAs should not be brought on duty in Departmental. Sub-offices on Postal holidays as far as possible.

(b) The matter is under consideration

## Re-instatement of retrenched workers of Bishrampur colliery

654. SHRIMATI KANAK MUKER-JEE: Will the Minister of ENERGY be pleased to state the details of the steps taken by Government to reinstate the sixty-eight retrenched workers of Bishrampur Colliery in Madhya Pradesh and to withdraw all cases against them and settle workers demands through discussions?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI MISHRA): 68 GARGI SHANKAR workers of Churcha Collie<sub>1</sub> y Bishrampur Colliery) were engaged in the past as casuals for jobs of purely temporary nature as and when required. The services of these workers thus automatically came to an end on the completion of the specified jobs. The question of their reinstatement, therefore, does not arise

655. SHRI ARABINDA GHOSH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

to Questions

- (a) whether Government propose to amend the Constitution for giving right to every citizen to exercise his franchise on attaining the age of 10 years; and
- (b) if not. what are the reasons therefor?

THE MINISTER OF LAW JUS-TICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) The question of lowering the voting age, from the present 21 years to 18 years forms part of the comprehensive proposals on Electoral Reforms which are under consideration of the Cabinet Committee on Electoral Reforms. The question of amending the Constitution for lowering the voting age will arise only if the final decision is taken to accept the proposal, after necessary consultations.

# सागर निर्वाचन क्षेत्र में उप-चुनाव

656. श्री प्यारेलाल खण्डेलवाल : क्या विधि, न्याय श्रीर कम्पनी कार्य मंत्री यह बनाने को कृपा करेंगे कि:

- (क) क्या मध्य प्रदेश में हाल में हुए सागर लोक सभा उप-चनाव में उप-महानिरीक्षक (पुलिस) सागर क्षेत्र दारा राजनीतिक प्रचार किए जाने पर उपमहा-निरीक्षक के विरुद्ध चनाव आयोग को कोई णिकायत की गई थी;
- (ख) यदि हां, तो उसका व्योरा काहै; और
- (ग) इस सम्बन्ध में क्या कारेवाई की गई है ?

विधि, न्याय और कम्पनी कार्य मंत्री (ओ जगन्नाथ कौशल ): 🚊 (क) जी हां।

No. of

pending

cases

- (ख) निर्वावन अध्योगने सूचित किया है कि उसे ऐसी शिकायत प्राप्त हुई हैं जिनमें यह अभिकथन किया गया है कि सागर में तैनात एक विशिष्ट उप महानिरीक्षक इधर उधर जाकर एक राजनीतिक दल के लिए सिक्रय रूप से प्रचार कर रहे हैं ग्रौर इस काम के लिए डाकुग्रों की भी सहायता ले रहे हैं।
- (ग) ये शिकायते मुख्य निर्वाचन आफिसर/मुख्य सचिव, मध्य प्रदेश की उनके सम्बन्ध में रिपोर्ट देने के लिए निर्वाचन आयोग द्वारा भेज दी गई हैं। उनकी रिपोर्ट की प्रतीक्षा की जा रही है।

### Pending cases in the Supreme Court and High Courts

657 SHRI J. K. JAIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) what is the number of cases pending in the various High Courts and the Supreme Court of India as at present;
- (b) what is the number of cases out of them which relate to periods of more than a year; and
- (c) what steps are being taken to dispose of such cases speedily?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):
(a) and (b) The number of cases pending in High Courts and Supreme Court and the cases pending in High Courts and Supreme Court for more than a year is given in the statement I.

(c) Steps taken to reduce the pendency is indicated in the statement II.

#### Statement I

Name of the Court

Number of pending cases (as furnished by the Registries of the Supreme Court and the High Courts

No. of

pending

cases

		for more than a year
Supreme Court (as on 31-12-1981) †Regular hearing matters)	22,664	16,789
High Courts (as on 30-6-1981)		,,
1. Allahabad .	145,893	100,867
2. Andhra Pradesh	49,761	26,031
3. Bombay	69,558	43,931
4. Calcutta	87,865	68,610‡
5. Delhi	37 <b>,13</b> 0	22,810
6. Gauhati	9,433	7,275
7. Gujarat	21,717	10,149
8. Himachal Pradesh	5.947	4,870
9. Jammu & Kashmir	10,722	6,320
10. Karnataka .	79,464	51,630‡
11. Kerala	32,436	22,479
12. Madhya Pradesh	38,227	20,486‡
13. Madras	70,796	49,950
14. Orissa	12,210	8,455
15. Patna	40,951‡	29,460‡
16. Punjab and Haryana .	34,837	26,716
17. Rajasthan .	32,203	19,888‡
18. Sikkim	42	8
Total	7,79,192	5,19,935

<sup>†</sup>The figures for the Supreme Court an in respect of regular hearing matters. The pendency in respect of admission and miscellaneous matters at the end of December, 1981 was 60260.

<sup>†</sup>Main cases only.